



बौद्धिक संपदा

भारत

एकस्व / अभिकल्प / व्यापार चिह्न

भौगोलिक उपदर्शन / कॉपीराइट/

आर.जी.एन.आई.आई.पी.एम

INTELLECTUAL PROPERTY
INDIA

Patents / Designs / Trade Marks
Geographical Indications / Copyright
RGNIPM



भारतसरकार

GOVERNMENT OF INDIA

कार्यालयमहानियंत्रक एकस्व, अभिकल्प और व्यापार चिह्न

Office of The Controller General
Patents, Designs & Trade Marks

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

उद्योग संवर्धन और आंतरिक व्यापार विभाग

Department for Promotion of Industry and Internal Trade

बौद्धिक संपदा भवन

Bouddhik Sampada Bhawan

प्लॉटन 32/ Plot No. 32

सेक्टर 14/ Sector 14

द्वारका/ Dwarka भारत / New Delhi नई

दिल्ली/ India हिंदुस्तान

दूरभाष / Tel: +911125300205

ई-मेल / E-Mail : cgooffice.in@gov.in

वेबसाइट / Website: www.ipindia.gov.in

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PUBLIC APPEAL

The O/o CGPDTM has initiated an eKYC process intended to strengthen the integrity and reliability of the professional register, facilitate effective record management, and contribute to the promotion of Good IP Practices in India.

It has come to the attention of the office that certain representations regarding the eKYC initiative for regularizing and updating the Register of Patents and Trade Marks Practitioners may have presented the facts inaccurately. Such representations, particularly when made without a proper basis, are neither helpful to the profession nor conducive to constructive engagement with the Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM) and the Registrar of Copyrights and Geographical Indications (RoC&GI).

The Office would also like to clarify that the information requested through the eKYC process is based on the application forms and supporting details originally submitted by IP practitioners at the time of their enrolment as Patents or Trade Marks Practitioners. The objective is to convert these records into a reliable digital format in the e-Register and provide practitioners with an opportunity to verify, update and correct essential particulars based on their earlier submissions available with the Office, as well as to update their records with their latest credentials, wherever appropriate.

Further, in case the 10th or 12th grade sheet, or both, are not available, practitioners are required to upload a self-endorsed letter stating “**Document not available**” while applying for eKYC verification. Such submission will be taken on record and processed for verification of the relevant eligibility criteria as prescribed under the applicable Act/Rules.

The Office has also made adequate arrangements to provide necessary assistance and clarification in relation to the eKYC process. Where the existing entries are in order and the applicable fees have been paid, all eligible practitioners will be given an opportunity to complete eKYC and update their records.

It is an appeal to all the IP practitioners to maintain the dignity and decorum expected of a learned professional community while communicating with the officers and staff of the Registry. Concerns and suggestions are always welcome; however, they should be raised through appropriate channels and based on verified facts. Misbehaviour, misrepresentation or circulation of unsubstantiated information may create unnecessary confusion among practitioners and adversely affect the integrity of the process.

The timeline for compliance has also been extended up to **31 August 2026**.

Your cooperation, support and constructive participation are sincerely appreciated.

Sd/-

Office of the Controller General of Patents
Designs and Trade Mark